

TO BE PUBLISHED IN PART II SECTION 3(1) OF THE GAZETTE OF INDIA

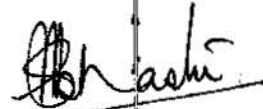
GOVERNMENT OF INDIA
CENTRAL BOARD OF DIRECT TAXES
NEW DELHI: DATED THE 29th May, 1978.

NOTIFICATION
(INCOME TAX)

NO. 2326 (F.NO.187/11/78-IT.AI): In exercise of the powers conferred by sub-section (1) of section 121 of the Income-tax Act, 1961 (43 of 1961), the Central Board of Direct Taxes hereby makes the following amendments to the Schedule appended to its Notification 679(F.No.187/2/74-IT(AI) dated 20.7.74, as amended from time to time:-

Against S.No.18 under Column 3 of the Schedule appended thereto, the existing entry at item 11 (i.e.Rupnagar) shall be substituted as under:-

11. Ropar



(M. SHASTRI)

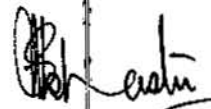
UNDER SECY. CENTRAL BOARD OF DIRECT TAXES

To

The Manager,
Government of India Press,
Ring Road, Mayapuri Industrial Area,
(Near Rajouri Garden), New Delhi.

Copy to:-

1. All Commissioners of Income-tax.
2. Directors of Inspection (IT)/(R&S)/(PEPR)/(Inv.), New Delhi.
3. Director of CRM Services (Income-tax), 1st Floor, Aiwan-e-Ghalib, Mata Sundri Lane, New Delhi (5 copies).
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7. Director of Training, IRS (Direct Taxes), Staff College, Nagpur (5 copies).
8. Shri M.B.Rao, Joint Secy., Ministry of Law, Justice and Company Affairs (Department of Legal Affairs), New Delhi.
9. The Chief Controller of Accounts, C.B.D.T., H-Block, Vikas Bhawan, New Delhi.



(M. SHASTRI)

UNDER SECY. CENTRAL BOARD OF DIRECT TAXES